

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3749
ANSWERED ON:13.02.2014
MAINTENANCE OF COST RECORDS
Bishnoi Shri Kuldeep;Shanavas Shri M. I.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to abolish the statutory maintenance of cost records and cost audits and if so, the details thereof and the reasons therefor;
- (b) whether this proposal is likely to affect the revenue collection of the Government and if so, the details thereof;
- (c) whether the Government has held any consultation with professional bodies and panel of experts in this regard wherein a large number of stakeholders have supported the cost audit mechanism;
- (d) if so, the details thereof; and
- (e) the details of the sectors of industries which would be out of the ambit of cost accounting after implementation of the abolition of cost audit process?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (e) The Companies Act, 2013 which seeks to replace existing Companies Act, 1956 has been notified. Implementation of a majority of provisions of the Act requires notification of relevant rules, including Cost Audit and Records Rules, for which wide stakeholders consultations have been held and Draft Rules were exposed on the website of the Ministry for public comments. Draft Rules would be examined in the light of such consultation and legally vetted for notification.